

GOVERNMENT OF INDIA  
MINISTRY OF DEFENCE  
DEPARTMENT OF DEFENCE  
LOK SABHA

UNSTARRED QUESTION NO.2337  
TO BE ANSWERED ON THE 1<sup>ST</sup> AUGUST, 2018

PROBLEMS TO CIVILIAN POPULATION

2337. SHRI VIRENDER KASHYAP:

Will the Minister of DEFENCE j{k k ea=h

be pleased to state:

- (a) whether the Government proposes to formulate any policy to solve the problems faced by the cantonment boards civilian population;
- (b) if so, the details thereof;
- (c) whether the Government proposes to empower cantonment board representatives at par with the local bodies representatives of the municipalities and if so, the details thereof; and
- (d) whether cantonment board do not prepare the family register and the benefits of various welfare schemes of Centre and States are not fully provided to them in cantonment area?

A N S W E R

MINISTER OF STATE  
IN THE MINISTRY OF DEFENCE

(DR. SUBHASH BHAMRE)

रक्षा राज्य मंत्री

(डा. सुभाष भामरे)

**(a) & (b):** The Cantonments Act, 2006 provides the framework to address administrative, developmental and regulatory aspects of governance in Cantonment areas. Various policies have been framed in the past and the exercise to improve the standard of living of Cantonment residents is an ongoing one.

**(c)** The powers and duties of public representatives of Cantonment Boards are statutorily laid down in the Cantonments Act, 2006. There is no proposal to further empower the elected members of Cantonment Boards.

**(d)** Several welfare schemes of Centre and State Governments are being implemented in Cantonments like Janani Suraksha Yojna, Mission Indradhanush, Pulse Polio immunization programme, Old age pension schemes, Family planning programme, Midday meal scheme. In Cantonments where these schemes have been extended, the Cantonment Boards are maintaining beneficiaries' registers.

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